

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1294 of 2019

IN THE MATTER OF:

Balaji Associates ...Appellant
Versus
V. Venkatachalam ...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 1308 of 2019

IN THE MATTER OF:

Shree Padmalaya Petroleum ...Appellant
Versus
V. Venkatachalam ...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 1310 of 2019

IN THE MATTER OF:

Zenith Infrastructure ...Appellant
Versus
V. Venkatachalam ...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 1311 of 2019

IN THE MATTER OF:

Pest Control Ideal ...Appellant
Versus
V. Venkatachalam ...Respondent

WITH

Company Appeal (AT) (Insolvency) No. 1312 of 2019

IN THE MATTER OF:

Jai Lahari Enterprises ...Appellant
Versus

V. Venkatachalam ...Respondent

WITH
Company Appeal (AT) (Insolvency) No. 1313 of 2019

IN THE MATTER OF:

NKS Infra & Contract ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH
Company Appeal (AT) (Insolvency) No. 1315 of 2019

IN THE MATTER OF:

**Abhijeet Intelligence Security and
Labour Supplier.** ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH
Company Appeal (AT) (Insolvency) No. 1316 of 2019

IN THE MATTER OF:

Scop Infrastructure and Company ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH
Company Appeal (AT) (Insolvency) No. 1317 of 2019

IN THE MATTER OF:

M.N. Patil ...Appellant

Versus

V. Venkatachalam ...Respondent

WITH
Company Appeal (AT) (Insolvency) No. 1319 of 2019

IN THE MATTER OF:

Patel Erectors. ...Appellant
Versus
V. Venkatachalam ...Respondent

WITH
Company Appeal (AT) (Insolvency) No. 1320 of 2019

IN THE MATTER OF:

Krishna Construction ...Appellant
Versus
V. Venkatachalam ...Respondent

WITH
Company Appeal (AT) (Insolvency) No. 1321 of 2019

IN THE MATTER OF:

Saibaba Mahadev Mandowkar ...Appellant
Versus
V. Venkatachalam ...Respondent

WITH
Company Appeal (AT) (Insolvency) No. 1322 of 2019

IN THE MATTER OF:

Vinod Maniyar ...Appellant
Versus
V. Venkatachalam ...Respondent

WITH
Company Appeal (AT) (Insolvency) No. 1323 of 2019

IN THE MATTER OF:

D.R. Engineering Service

...Appellant

Versus

V. Venkatachalam

...Respondent

Present:

For Appellant: Mr. Hrishikesh Chitaley, Advocate.

**For Respondent: Mr. Ajith S. Ranganathan and Mr. Rohit Rajershi,
Advocates for R- 3 & 4.**

Mr. Ashish Joshi, RP

Mr. Yohaann Limathwalla, RP.

ORDER
(Virtual Mode)

07.10.2020 From the perusal of the order dated 23rd September, 2020 passed by this Bench, the Appellant was directed to file Application within two days and further Registry was directed to report whether the defects have been cured.

From the perusal of the Office Note dated 25th September, 2020 it appears that the defects pointed out in terms of the order dated 23rd September, 2020 the defects have already been cured on 07.03.2020.

Further the Appellant has filed I.A. No. 2329 of 2020 on 25th September, 2020 kept on record.

Mr. Yohaann Limathwalla, Learned Counsel for Resolution Professional seeks time to file Reply to this I.A. Prayer allowed. The same may be filed within two weeks.

In the meanwhile, Office is directed to give a complete notes/status in sl. No. 4 to 17 of the cause list.

- Whether the notice has been issued to the Respondents?
- Whether the Respondents have filed Reply-Affidavits?
- Whether Rejoinder has been filed or not?
- Whether pleadings are complete or not?

List these Appeals 'For Admission (After Notice)' on **10th November, 2020.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

R.N./nn/